

FAX : 0532-2400149

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
EXCISE APPEAL BRANCH

Dated: 09/06/2016

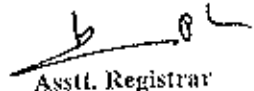
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70252/2016-EX[DB] dated 06/06/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
E/MISC/70069/2016	E/990/2010	CCF Allahabad 38, M.G. Marg, civil Lines, Allahabad
		Name and Address of Respondent
		HI-TECH MEDICAL (P) LTD. SECTOR-13, GIDA, GORAKHPUR (UP),

Copy To

3 Bar Association, CESTAT, Delhi

4 Director Publications, Customs, Excise, I.P. Estate, Delhi

5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

7 Taxman Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

8 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Ison Mall, Satellite Road, Ahmedabad-15

9 LAWCRUX Advisors Pvt. Ltd., LAW House, I-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICFAI society, 52, Nagarjuna Hill, Panjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd.(taxinamangementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R. 15 Office Copy 16 Guard File


Asstt. Registrar

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH: ALLAHABAD**

DIVISION BENCH

**Misc. Application No. E/Misc./70069/2016
Appeal No. E/990/2010-EX (DB)**

Dated of Hearing/decision: 06/6/2016

[Arising out of Order-in-Appeal No.42-CE/ALLD/2010 dated 05.02.2010 passed by Commissioner (Appeals), Central Excise, Allahabad, (U.P.)]

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	Yes
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

C.C.E., Allahabad

Appellant

Vs.

M/s Hi-Tech Medical (P) Ltd

Respondent

Appearance:

Present for the Appellant: Shri D.K. Deb, (Assistant Commissioner) A.R.

Present for the Respondent: None

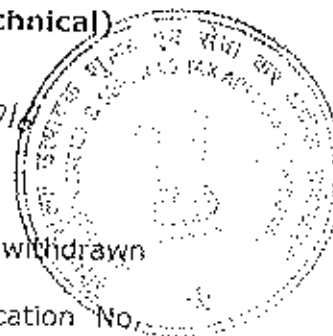
Coram: Hon'ble Shri Anil Choudhary, Member (Judicial)

Hon'ble Shri Anil G. Shakkarwar, Member (Technical)

Final Order No. 70252-2016

Per: Anil Choudhary

Heard the learned A.R. Appeal is disposed of as withdrawn under the litigation policy, as prayed in Miscellaneous Application No.

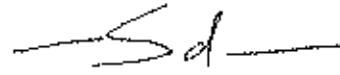


E/Misc./70069/2016, without entering into merits. Misc. Application stands disposed of.

(Dictated and pronounced in the open Court)



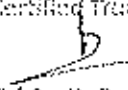
(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)



(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(K. Gupta)

प्रमाणित / Certified True Copy

 24.6
विशेष न्यायाधीश / Asstt. Registrar
न्यायालय, न्यायाधीश एवं न्याय
सहायक न्यायाधीश / (J.E./S.A.N.)
38, एन. 60, नया, न्यायालय-211001
38, एन. 60, नया, न्यायालय-211001